

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI.

D.A. 1883/95

Date of decision 11.10.1995

Hon'ble Shri N.V. Krishnan, Acting Chairman  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri A.B.Ravi,  
s/o Mr.A.P.Basavarajappa,  
r/o Kumaon Hostel E-B-15,  
I.I.T. of Delhi, New Delhi.110016

... Applicant

(Applicant present in person)

Vs.

Union Public Service Commission,  
through Secretary,  
Dholpur House,  
Shahjahan Road, New Delhi.110011

... Respondent

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman )

The applicant was a candidate in the Civil Services Examination, 1995 held by the UPSC. The results were declared on 13.8.95. His Roll number was not mentioned in the list of successful candidates. He requested the UPSC to recheck/ re-evaluate his answer sheets. He has been informed by the UPSC on 29.8.95 as follows:-

I am directed to refer to your representation dated Nil on the subject mentioned above and to say that your answer scripts/results have been re-checked and it has been verified that there is no mistake of any kind. After rechecking, I am to inform you that you have not qualified in the examination."

2. He challenges this decision on three important grounds.

(i) The reply of the UPSC is stereotyped and they had not even cared to call for the answer scripts.

(ii) He has brilliant academic record and had prepared well and hence he could not have but passed.

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(3)

(iii) The respondents took only 15 days for re-checking and did not inform him of the marks scored.

He seeks the following directions:-

- (i) The Hon'ble Tribunal may kindly direct the respondent to re-evaluate the answer scripts of the applicant.
- (ii) The Hon'ble Tribunal may further direct the Respondents to allow the applicant to sit in (Main ) Civil Services Exam. to be held in Month of Nov.

3. We have heard him. No basis has been furnished for the allegation made in the first ground. The second ground is irrelevant, because the candidates whatever be their merits in their academic career, are put to a new common test and their performance is judged. There is no cause for any apprehension on the only ground that the UPSC could verify the answer papers in 15 days. Perhaps, there were very few such complaints or a larger number of staff had been engaged. The applicant does not say that he asked for the particulars of his marks and they were refused.

4. In the circumstances, we do not find any merit in the application. Accordingly, it is dismissed.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)

*N.V.Krishnan*  
(N.V.Krishnan)

Member (J)

Acting Chairman

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